

(c) and (d) It is the constant endeavour of Delhi Police to keep the main roads free from encroachment by taking action against any such encroachment in coordination with the civic road agencies. The traffic police has also deployed over 60 cranes to tow away vehicles found parked unauthorisedly on roads or obstructing the free flow of traffic.

Setting up of Finance and Development Corporation for STs

4840. SHRI VITHAL TUPE : Will be Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government of Maharashtra has set up a separate Finance and Development Corporation for the Scheduled Tribes and requested the Union Government to allocate its share;

(b) if so, the steps taken by the Government to accord its permission to provide 49% share money in principle;

(c) if not, the reasons for delay therefor; and

(d) the time by which the share money is likely to be released by the Government?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Yes, Sir.

(b) The State Government of Maharashtra has been requested to furnish some information/document about ST Development Corporation.

(c) Question does not arise.

(d) As soon as the required information/document is received, the case will be processed for release of equity contribution.

[*Translation*]

Tadi Brewing Business

4841. SHRI CHANDRASHEKHAR SAHU : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to State:

(a) The details of people belonging to Scheduled Castes, Scheduled Tribes and Other Backward Classes engaged in the Tadi extracting business;

(b) whether the Government have formulated any welfare scheme for them;

(c) if so, the details thereof, and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) The information is not being maintained centrally.

(b) to (d) No separate scheme has been formulated by the Ministry of Social Justice and Empowerment for this group of persons. However, the various schemes being implemented by the Ministry of SCs, STS and OBCs will be applicable in respect of these persons also.

[*English*]

Bongaigaon Refinery

4842. DR. JAYANTA RONGPI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have decided to go for disinvestment leading to privatisation of the Bongaigaon Refinery and petro-chemicals;

(b) if so, the details of the decision along with the reasons therefor;

(c) whether various employees associations of the said refinery have submitted memorandum demanding to review the aforesaid decision; and

(d) if so, the steps taken by the Government in response to the memorandum?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) Government have approved the appointment of an Adviser to examine all alternatives and options including those recommended by the Disinvestment Commission. The final recommendation of Adviser, so appointed would once again be analysed by Government before initiating any actual disinvestment from the Company.

(c) Yes, Sir.